

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA No. 3047/2002

New Delhi this the 28th day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Ms. Lalita Kumari,
D/o late Sh. Dhanpal Singh,
R/o New Priyanka Camp,
Madanpur Khadar,
New Delhi-44. Applicant

(through Sh. Gajender Giri, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Human Resource & Development,
New Delhi.
2. The Technical Advisor,
Food & Nutrition Board,
Shastri Bhawan,
New Delhi.
3. The Dy. Technical Advisor(NR),
Dept. of Woman & Child Development,
Food & Nutrition Board(NR),
10/11 Jam Nagar House,
New Delhi-11. Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant, Lalita Kumari, is aggrieved by the impugned order dated 27.2.2002, Annexure P-2, which was passed by the Respondents pursuant to this Tribunal's order dated 18.12.2001 filed by the applicant in an earlier OA No. 3360/2001.

3. When the matter came up for hearing today, learned counsel for the applicant stated that the respondents have not considered the applicant's case sympathetically in the light of the DOPT OM No. 14014/6194 Estt. dated 9.10.1999, and in particular

AV

3

clauses 7(e) and 7(f) at Page-C of the OA and that the OA can be disposed of at the admission stage itself with a direction to the respondents to treat the OA as a further representation regarding the grievances of the applicant and to dispose of the same within a particular time frame to be fixed by the Court.

4. On hearing the learned counsel for the applicant and on a perusal of the material papers and documents placed on record and on a consideration of the matter, the OA is being disposed of at the admission stage itself with the following directions to the respondents:-

(A) The respondents are directed to treat the present OA as a further representation from the applicant regarding her grievances with reference to compassionate appointment and consider the same in a sympathetic manner in the light of the relevant rules, instructions and judicial pronouncements on the subject including relevant provisions of the aforesaid OM dated 9.10.1998.

(B) Thereafter the respondents shall dispose of the aforesaid representation with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this Order.

5. OA is disposed of as above.

6. Registry is directed to send a copy of this OA alongwith a copy of this Order to the Respondents.


(Dr. A. Vedavallii)
Member (J)